

Declaration given by Glaxo Company for clearance under O.G.L.

1412. SHRI K. V. R. S. BALA SUB-BA RAO:

SHRI JAGDISH JANI: Will the Minister of FINANCE be pleased to refer to the answer to Un-starred Question 2690 given in the Rajya Sabha on the 22nd December, 1981 and state:

(a) whether it is a fact that all units having investment in plant and machinery of more than 20 lakh [rupees are borne on the books of the DGTD and those units which are not eligible for registration of any item are required to take industrial licences from the Government;

(b) whether it is also a fact that Glaxo Company is one of the units which are not eligible for registration with DGTD for any item; and

(c) if so, whether it is also a fact that the declaration given by Glaxo to the customs authorities is illegal and what action is proposed to be taken against the company for making wrong and illegal declaration before effecting the import of items under OGL?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) and (b). Scheduled industries specified in the First Schedule to the Industries (Development and Regulation) Act, 1951, are required to be registered/licensed. However, Notification No. S.O. 98(E)IIRA/29B/73/1 dated 16th February, 1973, as amended, issued under section 29B of the said Act exempts certain industries from this requirement. This exemption, *inter alia*, covers, industries having investment upto Rs. 20 lakhs in small scale sector and upto Rs. 3 crores in the case of large undertakings. The exempted industries are, nonetheless required, under the said notification, to register themselves with the Directorate General of Technical Development or other appropriate authorities as the case may be. It is thus a question not so much of eligibility for

registration as of an obligation to get registered. All scheduled industries whether exempt as above or not, are to be monitored by the Directorate General of Technical Development or other appropriate authorities as the case may be, for their production etc., and have, for this purpose, to be on the list/books of the Directorate General of Technical Development or the appropriate authority.

(c) In the absence of the particulars of the imported consignments, the Customs Bills of Entry, the date and port of importation etc., it is not possible to say what declarations were made, from time to time, by this company for various purposes and requirements and whether they were or were not correct in all cases. If, however, the reference is to the declaration at Annexure 'A' of the answer to Rajya Sabha Unstarred Question No. 2690 dated the 22nd December, 1981, the question whether a scheduled industry being on the list/books of the Directorate General of Technical Development for purposes of the monitoring of production etc., is sufficient to satisfy condition (13) of the Conditions governing the Imports under Open General Licence, will be looked into in consultation with the concerned authorities to see whether the declarations given by the Glaxo company are in order and action as appropriate will be taken thereafter.

बिहार में भारतीय स्टेट बैंक में कार्यरत हरिजन कर्मचारी

1413. श्री राम भगत पासवान :
क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार में भारतीय स्टेट बैंक में प्रथम श्रेणी, द्वितीय श्रेणी, तृतीय श्रेणी, तथा चतुर्थ श्रेणी के अलग-अलग कुल कितने कर्मचारी कार्य कर रहे हैं;

(ख) प्रत्येक श्रेणी में अलग-अलग कितने हरिजन और आदिवासी कार्य कर